

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH KOLKATA

C.P No. 184/KB/2013 CA-298/2015 IA-115/KB/2017

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 1st August, 2017, 10.30 A.M

Name of the Company Under Section		Ataur Rahman Khuda Buksh & Ors -Vs- P.C Concrete Industries Pvt Ltd & Ors 397/398		
1> 2>	MR. JAYANTA SENG MR. ARNAB BASU M	ucick, "	for Pelihoners	2 Anto Cours
1.)	Mr. Anubhav Mr. Ramy	Sinha Asrocate Munsi "	for the respondeds	Ramy Manse, Adviced 61.08 2017.

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ORDER

Ld. Lawyers on behalf of petitioner(s) as also respondent(s) are present.

Ld. Lawyers apprised the court that the valuer is charging a fee of around Rs.11.5 lakhs excluding GST and other taxes which will accrue thereon and other expenses which will become a total amount of Rs.20 lakhs approx. Paying such a huge amount as remuneration is not viable for the company to pay. Hence, they are praying for some time to appoint another valuer with the consent of both sides. Heard, prayer is allowed. They are allowed to appoint a valuer as per their convenience. They are at liberty to proposed the names of other valuers as per their choice.

Fixed on 04.08.2017.

MANORAMA KUMARI MEMBER(J)